

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'E' NEW DELHI**

**BEFORE SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER
&
SHRI K.NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.- 3217 /Del/2017
(Assessment Year: 2011-12)**

MKU Holdings private limited, B-4/237, lower ground floor, Safdarjung enclave, Behind Submerging Club, New Delhi.	Vs.	DCIT Circle-16 (2), New Delhi.
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PAN No. AACCG6124C
Appellant

Respondent

Assessee by	Sh. Tarun Kumar, advocate Sh. Deepesh Garg, advocate
Revenue by	None

Date of hearing:	30.03.2021
Pronouncement on	30.03.2021

ORDER

PER K. NARASIMHA CHARY, JM

This appeal by M/s MKU Holdings private limited (the assessee) for assessment years 2011-12 is directed against the order dated 27/3/2017 passed by the learned Commissioner of Income-tax (Appeals)- 6, Delhi (Ld. CIT(A)).

2. Learned Counsel for the assessee has intimated that the assessee has opted to settle the dispute relating to the tax arrears under the

VivadSe Vishwas Act, 2020 (in short 'the Act') for the assessment years under consideration and requested for withdrawal the said appeals.

3. In view of the aforesaid, the appeal is consigned to record and, for statistical purposes, is treated as dismissed.

Order pronounced in the open court on this the 30th day of March, 2021 immediately of the conclusion of the hearing over virtual mode.

sd/-
(PRASHANT MAHARISHI)
ACCOUNTANT MEMBER
Dated: 30/03/2021

sd/-
(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

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ASSISTANT REGISTRAR
ITAT NEW DELHI